

GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING)
LOK SABHA
USTARRED QUESTION NO.2311
TO BE ANSWERED ON 3RD DECEMBER, 2019

PREVENTION OF CRUELTY ON ANIMALS

2311. DR. SHASHI THAROOR:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

मत्स्यपालन, पशुपालन और डेयरी मंत्री

be pleased to state:

- (a) whether the Government plans to introduce a new Guideline in the Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017 to combat the problem of illegal slaughter, beef exports and cattle smuggling;
- (b) if so, the details thereof including the proposed date of its introduction;
- (c) if not, the reasons therefor;
- (d) whether the Minister is aware that beef forms staple diet even for the non-Muslim population in some States such as Kerala, where more than 5 lakh people are dependent on Animal Husbandry, Dairy sector and meat processing sector in the State;
- (e) if so, whether the Government is willing to consult the various States for their views; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(DR. SANJEEV KUMAR BALYAN)**

(a) to (c) The draft Prevention of Cruelty to Animals (Regulation of Livestock Market) Rules, 2017 were notified on 16th January, 2017 by Ministry of Environment Forest and Climate Change inviting objections and suggestions and finally notified on 23rd May, 2017 after incorporating the suggestions and comments wherever found suitable. Thereafter, numbers of representations were received from individuals, organizations and representatives of the State Governments requesting for the withdrawal of the rules. Further, Hon'ble Supreme Court of India vide order dated 11.08.2017 stayed the Rule 22(b)(iii), 22(d)(ii) & (v) and 22(e)(i) & (iii) of the Prevention of Cruelty to Animals (Regulation of Livestock Market) Rules, 2017. Ministry of Environment Forest and Climate Change has further notified draft Prevention of Cruelty to Animals in Animal Market Rules, 2018 which was published as G.S.R 89 dated 22.03.2018 in supersession of Prevention of Cruelty to Animals (Regulation of Livestock Market) Rules, 2017 for inviting comments.

(d) to (f) The Central Government had already invited the comments from the State Governments including the Government of Kerala. Government of Kerala has also furnished their comments. Till date 12 States have submitted the comments and the Central Government has issued reminders to the States those have not provided their comments.
